

SLP(C)No. 23624 OF 2003  
ITEM No.32

Court No. 3

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.23624/2003

(From the judgement and order dated 03/07/2001 in FA 758/88  
of The HIGH COURT OF BOMBAY)

SPECIAL LAND ACQUISITION OFFICER

Petitioner (s)

VERSUS

INDIAN STANDARD MENTAL CO. LTD.

Respondent (s)

( With Appln(s). for c/delay in filing SLP & With prayer for interim relief)

Date : 16/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Ravindra K Adsure, Adv. for  
Mr. Mukesh K. Giri,Adv.

For Respondent (s)Rana Mukherjee, Adv.

Mr. Siddharth, Adv. for

Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following

O R D E R

Though contents of the letter dated 14.1.2004 circulated by learned counsel for the petitioner indicate that an additional affidavit is to be filed by the petitioner but the request is wrong. Learned counsel for the petitioner now corrects that it means rejoinder affidavit is to be filed. Adjourned by four weeks for filing rejoinder affidavit.

(D.L.Chugh)  
Court Master

(Vijay Aggarwal)  
Court Master